

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

19.

CP/95(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **11.07.2024**

NAME OF THE PARTIES: Anand Engineers Private Limited

SECTION: 66(1) OF THE COMPANIES ACT, 2013.

ORDER

1. Mr. Ahmed Chunawala, Ld. Counsel for the Petitioner Company present. Mr. Tushar Wagh, Ld. Authorised Representative on behalf of the RD (WR) Regional Director, MCA present through VC.
2. Ld. Authorised Representative for the RD says that in view of the fact that the valuation report has been filed and out going shareholders will be paid in accordance with the value determined in the valuation report. The RD has no objection to this scheme.
3. Heard. **Reserved for Orders.**

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)